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**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/48/ (IB)/2017
NAME OF THE PETITIONER(S) : ICICI BANK LTD
NAME OF THE RESPONDENT(S) : RATHNA STORES PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. J. DEV ESTHWAAR
For M/s. Shiva Kumar &
Suresh

Counsel for petitioner



ORDER

Counsel for petitioner present and submitted that he petitioner is a financial creditor and this matter has been transferred from High Court of Madras vide notification No.GSR 175(E) dated 28.02.2017 issued by the Ministry of Corporate Affairs. While hearing the submissions, the counsel for petitioner stated that he has proposed Shri V Nagarajan to be appointed as the IRP who addressed a letter dated 19.7.2017 to NCLT giving his consent to be the IRP. Counsel for petitioner failed to make submissions in relation to the compliance which have to be made as per the IB Code, 2016 and in view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs. Therefore, this matter stands abated.


(K. Anantha Padmanabha Swamy)
Member (Judicial)